

(OPEN COURT)

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD

ALLAHABAD this the 27th day of April, 2007.

HON'BLE MR. ASHOK S. KARAMADI, MEMBER- J.
HON'BLE MR. K.S. MENON, MEMBER- A.

CIVIL CONTEMPT PETITION NO. 10 OF 2007

IN

ORIGINAL APPLICATION NO. 1091 OF 2002

Ram Khilawan, S/o Late Prahlad,
R/o H. No. 6/4, Babupurwa Colony,
Kanpur Nagar.

.....Applicant.

VE R S U S

Brig. A.K. Seth,
Commandant, Central Ordnance Depot,
Kanpur.

.....Respondent

Counsel for the Applicant: Sri R.K. Shukla
Present for the Respondents : Sri Saumitra Singh

ORDER

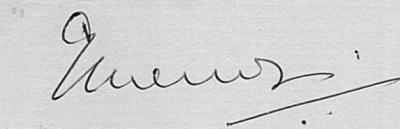
BY HON'BLE MR. ASHOK S. KARAMADI, JM

2. The grievance of the applicant is that inspite of the orders dated 23.08.2006 passed by the Tribunal in O.A No. 1091/2002 , the respondents are deliberately disobeying and have not complied with the same, hence this Contempt Petition has been filed for taking action against them. By the said order direction was issued to the respondents for reimbursement of the medical bill of the applicant within 4 weeks from the date of the order



3. On notice, the respondents have filed their Counter Affidavit stating therein that they have complied with the order dated 23.08.2006 passed by the Tribunal in O.A No. 1091/2002 . In the Counter Affidavit it is stated that the amount of medical reimbursement for Rs. 69638/- has already been paid to the applicant vide Cheque No. 097446 dated 05.04.2007 and the same was received by him on the same day . Having regard to the same, Learned counsel for the respondents submits that the present contempt petition does not survive and therefore, sought for dismissal of the same.

4. Though Sri R.K. Shukla, learned counsel for the applicant has sent illness slip today, we have heard learned counsel for the respondents and perused the pleadings on record as well as the document produced before us. Having regard to the fact that the respondents, in compliance of the order dated 23.08.2006 passed by the Tribunal, have duly paid the amount for medial reimbursement Rs. 69,638/- through Cheque No. 097446 dated 05.04.2007, which has already been received by the applicant on the same day , it is just and proper to drop the contempt proceedings and is dropped accordingly. Notices are discharged.



(K.S. MENON)
MEMBER- A



(ASHOK S. KARAMADI)
MEMBER- J.

/Anand/